

FINANCIAL COMMITTEES
(2014-2015)

(A REVIEW)

PUBLIC ACCOUNTS COMMITTEE
ESTIMATES COMMITTEE
AND
COMMITTEE ON PUBLIC UNDERTAKINGS



LOK SABHASECRETARIAT
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PREFACE

This Brochure seeks to present, in a concise form, all relevant information pertaining to the activities of the three Financial Committees of Parliament *viz.* the Public Accounts Committee, the Committee on Estimates and the Committee on Public Undertakings, during the period from 1st May, 2014 to 30th April, 2015.

2. For ease of reference, the statistical data have been presented in Tables and Appendices.

NEW DELHI;
22 September, 2015

31 Bhadrapada, 1937 (Saka)

ANOOP MISHRA
Secretary General

CHAPTER I

PUBLIC ACCOUNTS COMMITTEE

I. Election and Composition

The Public Accounts Committee for the year 2014-15 was constituted on 14th August, 2014. It consisted of fifteen Members from Lok Sabha and seven Members from Rajya Sabha elected from amongst the Members of the respective Houses. The term of the Committee ended on 30th April, 2015.

1.2 Prof. K.V. Thomas, MP and a Member of the Committee was appointed as Chairperson by the Speaker *vide* Bulletin Part-II dated 14th August, 2014. The composition of the Committee (2014-15) is given at **Appendix-I**.

1.3 Consequent upon the appointment of Dr. M. Thambidurai as Hon'ble Deputy Speaker, Lok Sabha, *w.e.f.* 13th August, 2014, Dr. P. Venugopal was elected as a Member *w.e.f.* 3rd December, 2014, Shri Dushyant Singh was elected as a Member of the Public Accounts Committee *w.e.f.* 3rd December, 2014 *vice* Shri Rajiv Pratap Rudy ceased to be a Member upon his appointment as Minister of State for Skill Development and Entrepreneurship (Independent Charge) and Parliamentary Affairs *w.e.f.* 9th November, 2014. Consequent upon the appointment of Shri Jayant Sinha, as Minister of State for Finance *w.e.f.* 9th November, 2014, Shri Shiv Kumar Udasi was elected as a Member *w.e.f.* December, 2014.

II. Subjects selected for examination

1.4 The Public Accounts Committee selected 81 Subjects/Audit paragraphs for examination during 2014-15. The details of these Subjects are indicated at **Appendix-II**. The Committee had initially taken up 41 Subjects for examination which were notified *vide* Bulletin Part-II dated 18th September, 2014. Out of these 41 Subjects, 20 Subjects mentioned as Category I and Category II Subjects in **Appendix-II** were originally selected by the Predecessor Committee. As the examination of these 20 Subjects could not be completed by the earlier Committee, the Subjects were reselected for examination during 2014-15. Subsequently, the Committee selected 5 subjects pertaining to the Ministry of Railways and the same were notified *vide* Bulletin Part-II dated 25th November, 2014. In due course, the Committee had further selected 35 additional Subjects, which were notified *vide* Bulletin Part-II dated 20th January, 2015. Thus, a total number of 81 Subjects were selected by the Committee for examination during 2014-15, out of which 20 Subjects were carried forward and 61 Subjects were selected afresh.

III. Constitution of Sub-Committees

1.5 Five Sub-Committees of the Public Accounts Committee were constituted for the term 2014-15. The Constitution of the Sub-Committees I to IV was notified

vide Bulletin Part-II dated 21st October, 2014 and that of the Sub-Committee V was notified *vide* Bulletin Part-II dated 4th March, 2015. These Sub-Committees were entrusted with the examination of the following Subjects as indicated against each of them:—

(i) Sub-Committee-I (Defence)	(i) "Improper Management of Defence Land" based on para 2.1 of C&AG Report No. 30 of 2013; (ii) "Non-Introduction of Air Conditioners in Tanks" based on para 2.3 of C&AG Report No. 30 of 2013; (iii) "Absence of Effective Controls Resulting in Non-Recovery of Outstanding Dues" based on para 2.5 of C&AG Report No. 30 of 2013; (iv) "Extra Expenditure on Account of Provision of Unauthorized Strengthening Measures in Buildings" based on para 3.5 of C&AG Report No. 30 of 2013"; (v) "Extra Avoidable Expenditure by ANURAG" based on para 5.1 of C&AG Report No. 30 of 2013; (vi) "Undue Benefit to a Foreign Supplier by Allowing Exchange Rate Variation" based on para 6.3 of C&AG Report No. 30 of 2013; (vii) "Undue Benefit to a Foreign Firm by Diluting the Conditions in the Tender-Enquiry" based on para 6.4 of C&AG Report No. 30 of 2013; (viii) Procurement of Trainer Aircraft based on para 2.1 of C&AG Report No. 34 of 2014; and (ix) Procurement of unacceptable equipment valuing Rs. 27.32 crore based on Para 2.2 of C&AG Report No. 35 of 2014.
(ii) Sub-Committee-II (Railways)	(i) "Rationalization of Routing of Freight Traffic (Goods) carried over longer route" based on para 2.1 of C&AG Report No. 25 of 2013; (ii) "Metro Railway: Injudicious decision of introduction of Smart Card" based on para 2.4 of C&AG Report No. 25 of 2013; (iii) "Maintenance of Locomotives in Indian Railways" based on para 4.1 of C&AG Report No. 25 of 2013; (iv) "Loss for Train Parting due to Failure of Centre Buffer Coupler (CBC) Components" based on para 4.2 of C&AG Report No. 25 of 2013; (v) "Commercial Utilisation of Surplus Railway Land" based on C&AG Report No. 32 of 2011-12; (vi) "Commercial Publicity in Indian Railways" based on C&AG Report No. 11 of 2013; (vii) "Procurement and Utilization of Permanent Way Material on Indian Railways" based on

	C&AG Report No. 25 of 2013; (viii) "Injudicious Decision for Purchase of Land" based on C&AG Report No. 25 of 2013; (ix) "Modernization of Railway Stations" ; (x) "Performance of weighbridges in Indian Railways" based on Para 2.1 of C&AG Report No. 26 of 2014; and (xi) "Accounting of Projects in Indian Railways" based on Chapter 3 of C&AG Report No. 19 of 2014.
(iii) Sub-Committee-III (Direct and Indirect Taxes)	(i) "Preliminary Scrutiny of Service Tax Returns" based on para 1.17 of C&AG Report No. 6 of 2014; (ii) "Inadequacy of Service Tax Audit Manual Provisions" based on para 3.6 of C&AG Report No. 6 of 2014; (iii) "Non-recovery of Service Tax due to Premature closure of Internal Audit Para" based on para 3.9.2 of C&AG Report No. 6 of 2014; (iv) "Provisional Assessment" based on para 1.31 of C&AG Report No. 8 of 2014; (v) "Arrears of Tax" based on para 1.35 of C&AG Report No. 8 of 2014; (vi) "Irregular utilization of Cenvat Credit" based on para 3.5.1 of C&AG Report No. 8 of 2014; (vii) "Incorrect certification of claims" based on Para 2.7 of C&AG Report No. 32 of 2014; and (viii) "Central Excise liability in respect of clearance of goods to inter-connected undertakings for 182.71 crore based on Para 3.1 and Sub-para 3.1.1 of C&AG Report No. 33 of 2014.
(iv) Sub-Committee-IV [Non-compliance by Ministries/Departments in Timely submission of Action Taken Notes on the Non-selected Audit Paragraphs (Civil and other Ministries)]	Non-compliance by Ministries/Departments in timely submission of Action Taken Notes on the Non-selected Audit Paragraphs (Civil and other Ministries)
(v) Sub-Committee-V (Infrastructural Projects other than Railways)	(i) 'Flawed purchase of property for Indian Chancery and unjustified expenditure on its renovation' based on Para 6.1 of the C&AG Report No. 9 of 2010-11; (ii) 'Poor maintenance of Government property and avoidable payment of rental charges' based on Para No. 6.3 of the C&AG Report No. 9 of 2010-11; (iii) 'Delay in renovation

of Indian Chancery in Paris' based on Para No. 6.1 of the C&AG Report No. 16 of 2011-12; (iv) 'Delay in construction of chancery-annex project in Budapest' based on Para 6.2 of the C&AG Report No. 16 of 2011-12 (v) 'Inordinate delay in construction/disposal of Government of India owned property' based on Para No. 6.3 of the C&AG Report No. 16 of 2011-12; (vi) 'Jawaharlal Nehru University (JNU)—Infrastructure development' based on Para No. 3.3.4 of Chapter III of the C&AG Report No. 17 of 2011-12; (vii) 'Unfruitful expenditure on establishment of Specific Pathogen Free Shrimp Seed Multiplication Centre-(NFDB)' based on Para No. 2.1 of the C&AG Report No. 23 of 2013; (viii) 'Availability of airfield infrastructure/runways in Indian Air Force' based on Para No. 3.5 of the C&AG Report No. 4 of 2014; (ix) 'Inordinate delay in construction of international hostel—NIHFV-' based on Para No. 7.2 of the C&AG Report No. 25 of 2014; (x) 'Land Management in Bharat Sanchar Nigam Ltd.' based on Para No. 5.1 of the C&AG Report No. 17 of 2014; and (xi) 'Management of Satellite Capacity for DTH Service by Department of Space' based on C&AG Report No. 22 of 2014, Union Government (Department of Space).

1.6 The composition of each of the Sub-Committees is indicated at **Appendix-III**.

IV. Review of Work Done

(a) Sitzings of the Committee/Sub-Committees

1.7 During the period under review, 35 sittings (20 sittings of the Main Committee and 15 sittings of the Sub-Committees) were held. The total duration of these sittings was 59 hours and 40 minutes, the breakup being 40 hours and 40 minutes pertaining to the Main Committee and 19 hours for the Sub-Committees. A statement showing details of the dates and duration of each sitting, the number of Members present and subjects discussed is given at **Appendix-IV**. Another statement showing details of the number of sittings of the Committee attended by each Member is given at **Appendix-V**. Similarly, the details of the dates and duration of sittings of the Sub-Committees are given at **Appendix-VI**.

(b) Examination of Appropriation Accounts and Audit Reports

1.8 In the course of examination of Accounts and Audit Reports, the Public Accounts Committee studied the relevant material on the various paragraphs

contained in the Reports of the C&AG of India besides undertaking examination of the four Appropriation Accounts of the Union Government for the year 2012-13, relating to Civil, Postal Services, Defence Services and Railways.

(c) Visit for on-the-spot study

1.9 The PAC (2014-15) undertook three on-the-spot study visits to various Government establishments/Departments/organizations. The organizations/places visited by the Committee during the period are indicated at **Appendix-VII**.

(d) Proceedings & Minutes

1.10 The verbatim proceedings of the Sittings containing evidence tendered by the witnesses before the Committee were kept on record. The Minutes of the Sittings of the Committee were prepared and presented to the House alongwith the Reports concerned.

V. Reports Finalised and Presented

(a) Original Reports

1.11 The Committee finalised and presented the following 13 Original Reports to the House during the period under review:—

Sl. No.	Report No.	Subject	Date of Presentation
1	2	3	4
1.	1 st	Non-compliance by Ministries/Departments in timely submission of Action Taken Notes on the non-selected Audit Paragraphs of the C&AG of India	25.11.2014
2.	2 nd	IT Applications in Income Tax Department	25.11.2014
3.	3 rd	Environment Management in Indian Railways— Stations, Trains and Tracks	25.11.2014
4.	4 th	Rail Link to Kashmir	25.11.2014
5.	5 th	'Civil Engineering Workshops in Indian Railways'. Delay in building the new rail bridge over River Sone' and 'Signal and Telecommunication' relating to the Ministry of Railways'	25.11.2014
6.	7 th	'Duty Drawback Scheme'	11.12.2014
7.	8 th	'Water Pollution in India'	11.12.2014
8.	14 th	Integrated Child Development Services (ICDS) Scheme	27.04.2015 (LS) 28.04.2015 (RS)
9.	15 th	Railways Finances	27.04.2015 (LS) 28.04.2015 (RS)
10.	17 th	Ultra Mega Power Projects under Special Prupose Vehicles	29.4.2015
11.	18 th	Jawaharlal Nehru National Urban Renewal Mission	29.4.2015

1	2	3	4
12.	19 th	Excesses over Voted Grants and Charged Appropriations (2012-13)	29.4.2015
13.	20 th	Non-Compliance by Ministries/Departments in timely submission of Action Taken Notes on the non-selected Audit Paragraphs (Civil and other Ministries)	29.4.2015

(b) Action Taken Reports

1.12 The following 7 Action Taken Reports were also presented to the House:—

Sl. No.	Report No.	Subject	Date of Presentation
1.	6 th	Action Taken on 79 th Report of PAC (15 th Lok Sabha) on 'Service Tax on Banking and Other Financial Services'	25.11.2014
2.	9 th	Action Taken on 64 th Report of PAC (15 th Lok Sabha) on 'Excesses over Voted Grants and Charged Appropriations (2010-11)'	11.12.2014
3.	10 th	Action Taken on 87 th Report of PAC (15 th Lok Sabha) on 'Tax Administration'	11.12.2014
4.	11 th	Action Taken on 80 th Report (15 th Lok Sabha) on 'Tatkal and Advance Reservation System in Indian Railways'	18.12.2004
5.	12 th	Action Taken on 82 nd Report (15 th Lok Sabha) on 'Sale and Distribution of Imported pulses'	18.12.2014
6.	13 th	Action Taken on 81 st Report (15 th Lok Sabha) on 'Fertilizer Subsidy'	18.12.2014
7.	16 th	Action Taken on Ninety-fifth Report (Fifteenth Lok Sabha) on " Implementation of Agricultural Debt Waiver and Debt Relief Scheme,2008"	27.04.2015(LS) 28.04.2015(RS)

1.13 The following table indicates the analysis of action taken by Government on the Observations/Recommendations made by the Committee in their earlier Reports upon which the Action Taken Reports were presented during the year 2014-15:—

Total No. of recommendations	Total No. of recommendations accepted by Government	Total No. of recommendations which the Committee did not pursue in view of Govt. replies	Total No. of recommendations in respect of which replies of Govt. had not been accepted by Committee and require reiteration	Total No. of recommendations in respect of which final replies of Govt. are awaited
102	81 (79.41%)	2 (1.96%)	13 (12.74%)	6 (5.88%)

VI. Secretariat

1.14 The Public Accounts Committee Branch functions as the Secretariat of the Committee. A Director as the nodal officer, an Additional Director, two Deputy Secretaries and four Under Secretaries Constituted the functioning of the Branch. A Joint Secretary remained overall in charge of the Committee Secretariat.

1.15 The Public Accounts Committee on the basis of relative importance, selected various Audit Reports/Paragraphs for in-depth examination. During the year 2014-15, the Secretariat examined four Appropriation Accounts of the Union Government for the year 2012-13 and also, undertook an exhaustive study of the Audit Reports/Paragraphs and the Memoranda of Important Points as Furnished by the Office of the Comptroller and Auditor General of India apart from going through other relevant materials such as Press clippings, Websites, Questions/ Debates in Parliament, literature and publications on the subjects, etc. Based on the studies so conducted, the Secretariat framed questionnaires for eliciting further information from the Ministries/Departments concerned. After approval, these questionnaires were sent to the Ministries/Departments concerned for obtaining replies. Based on the replies received, the lines for enquiries by the Committee during evidence were suggested to the Members of the Committee in the form of List of Points. The Verbatim proceedings of the evidence were subsequently studied by the Secretariat and post evidence questionnaires were sent to the Ministries/Departments concerned for elucidation and elaboration of points arising out of evidence.

1.16 The Secretariat undertook an in-depth study of all the materials relating to the subjects under examination including background notes, advance information, material from Parliamentary and Committee proceedings, the replies to the questions raised subsequent to evidence and inputs gathered from the field visits. The material so gathered ran into approximately 30,000 pages. Thereafter, relevant points/issues were culled out of the material gathered and Reports were drafted and submitted to the Chairperson or the Convenors of the Sub-Committees (in case the subject was examined by a Sub-Committee) for approval. After approval by the Chairperson, the Secretariat circulated the draft Reports for consideration and adoption by the Committee. All these draft Reports were also got factually verified from the Office of the Comptroller and Auditor General of India and from the Ministry of defence for the Reports pertaining to that Ministry. On adoption of these Reports by the Committee, the Secretariat took steps for their presentation, printing circulation etc. as per the established procedure.

1.17 Consequent upon the presentation of the Reports, copies thereof were forwarded to the Ministries/Departments concerned with the request to furnish requisite number of Action Taken Notes/Replies on the Observations/ Recommendations contained in the Reports. After the receipt of the Action Taken Notes/Replies, the Secretariat processed them and prepared Action Taken Reports, categorising the replies according to the prescribed pattern. The draft Action Taken Reports were thereafter submitted to the Chairperson for approval. After being

approved and factually verified from the Office of C&AG, these Reports were circulated to the Members for consideration and adoption by the Committee. The Action Taken Reports so adopted were presented to both the Houses of Parliament and forwarded to the Ministries/Departments concerned for furnishing final Action Taken Notes/Replies on the Observations/Recommendations contained therein.

1.18 The Secretariat also followed up and initiated action to process remedial/corrective Action Taken Notes from the Ministries/Departments on all the Audit paras contained in the various C&AG Report pertaining to the Union Government referred to the Committee.

1.19 Besides, the Parliamentary Questions received from Question Branch and RTI applications received from Information Cell/Committee Coordination Branch were examined/scrutinized. Numerous representations addressed/endorsed to Chairperson, PAC were also processed by the Secretariat.

1.20 Thus, the Secretariat dealt with the studying of all the relevant materials, preparation of Questionnaires/List of Points, drafting of Reports and their presentation, printing, circulation etc. besides, performing other related and routine work of the Committee.

CHAPTER II
COMMITTEE ON ESTIMATES

I. Election and Composition

2.1 The Committee on Estimates (Sixteenth Lok Sabha) for the year 2014-15 was constituted on 14 August, 2014. The term of the Committee ended on 30 April, 2015.

2.2 The Committee consisting of 30 Members of Lok Sabha, was declared elected on 14 August, 2014. The Speaker appointed Dr. Murlī Manohar Joshi, a Member of the Committee, as the Chairperson of the Committee on 14 August, 2014. The Composition of the Committee is given at **Appendix-VIII**.

II. Subjects selected for Examination

2.3 The Committee on Estimates selected the following subjects for examination during the year 2014-15:—

1. Occurrence of High Arsenic Content in Ground Water [Ministry of Water Resources, River Development and Ganga Rejuvenation]
- ¹2. Rural Water Supply and sanitation Programme [Ministry of Drinking Water and Sanitation]
3. Regulatory Mechanism of Protection of Interests of the Depositors of Non-Banking Financial Companies (NBFC)—An overview [Ministry of Finance]
4. National Project on Organic Farming [Ministry of Agriculture]
5. Import of Uranium for Nuclear Plants [Departments of Atomic Energy]
6. Ganga Rejuvenation [Ministry of Water Resources, River Development and Ganga Rejuvenation]
7. Greenfield Airports of India [Ministry of Civil Aviation]
8. Central Board of Direct Taxes (CBDT) [Ministry of Finance]
9. Subsidizing of Fertilizers [Ministry of Chemicals and Fertilizers]
10. Implementation of Agricultural Insurance Schemes [Ministry of Agriculture]
11. Mining Activities and Environment [Ministry of Environment, Forests and Climate Change/Ministry of Mines]

¹The subject was bifurcated into the following two subjects (i) Evaluation of Rural Drinking Water Programmes and (ii) Review of Sanitation Programme in Rural Areas [Ministry of Drinking Water and Sanitation]

12. Modernisation of State Police Forces with special Reference to Scheme for Special Infrastructure in Left Wing Extremism Affected States [Ministry of Home Affairs]
13. Management of Bird Sanctuaries [Ministry of Environment, Forests and Climate Change]
14. Affordable Housing [Ministry of Housing and Urban Poverty Alleviation]
15. PNG Network [Ministry of Petroleum and Natural Gas]
16. Medical Council of India (MCI) [Ministry of Health and Family Welfare]
17. Management and Handling of E-waste [Ministry of Environment, Forests and Climate Change]
18. Rain Water Harvesting [Ministry of Water Resources, River Development and Ganga Rejuvenation]
19. Preparedness of Armed Forces—Defence Procurement [Ministry of Defence]
20. Disaster Management [Ministry of Home Affairs]
21. Rajeev Gandhi Grameen Vidyutikaran Yojana [Ministry of Power]
22. National Rural Health Mission (NRHM) [Ministry of Health and Family Welfare]
23. Panchayati Raj [Ministry of Panchayati Raj]
24. Grameen Sadak Yojana [Ministry of Road Transport and Highways]
25. Education [Ministry of Human Resource Development]
26. Minority Affairs [Ministry of Minority Affairs]
27. Central Armed Police Forces [Ministry of Home Affairs]
28. Prime Minister Nahar Yojana [Ministry of Water Resources, River Development and Ganga Rejuvenation]
29. Ex-servicemen Contributory Health Scheme [Ministry of Defence]
30. Performance of the National Action Plan for Climate Change (NAPCC) [Ministry of Environment, Forests and Climate Change]
31. Shortage of domestic Coal and Bidding Process of Blocks [Ministry of Coal]
32. Insurance Regulatory Development Authority [Ministry of Finance]
33. Availability and Pricing of Spectrum—TRAI [Ministry of Communications and Information Technology]
34. Enforcement Directorate and Recovery of Black Money [Ministry of Finance]

35. Public Distribution System [Ministry of Food, Consumer Affairs and Public Distribution]
36. Farmers Suicide [Ministry of Agriculture]
37. Protection of National Parks [Ministry of Environment, Forests and Climate Change]
38. Swatantrata Sainik Samman [Ministry of Defence]

III. Review of Work Done

(a) Sittings of the Committee

2.4 During the term, the Committee on Estimates held 22 sittings lasting for about 46 hours 40 minutes. A detailed statement showing the dates of sittings of the Committee on Estimates held during the period under review, the duration of the sittings, the number of Members present and the subjects discussed is given in **Appendix-IX**.

2.5 The statement showing the number of sittings of the Committee attended by each member is given in **Appendix-X**.

(b) Material furnished to the Committee

2.6 The details of the material furnished by Ministries/Departments to the Committee on the subjects under examination are as follows:—

Sl. No.	Name of the Subject	Ministry	No. of typed/ printed page(s)
1	2	3	4
1.	Occurrence of High Arsenic Content in Ground Water	Ministry of Water Resources, River Development and Ganga Rejuvenation	2960
2.	Rural Water Supply and Sanitation Programme	Ministry of Drinking Water and Sanitation	2890
3.	Regulatory Mechanism of Protection of Interests of the Depositors of Non-Banking Financial Companies (NBFC)— An Overview	Ministry of Finance	2900
4.	National Project on Organic Farming	Ministry of Agriculture	1020
5.	Import of Uranium for Nuclear Plants	Department of Atomic Energy	1025
6.	Ganga Rejuvenation	Ministry of Water Resources, River Development and Ganga Rejuvenation	20
7.	Greenfield Airports of India	Ministry of Civil Aviation	12

1	2	3	4
8.	Central Board of Direct Taxes (CBDT)	Ministry of Finance	-
9.	Subsidizing of Fertilizers	Ministry of Chemicals and Fertilizers	10
10.	Implementation of Agricultural Insurance Schemes	Ministry of Agriculture	15
11.	Mining Activities and Environment	Ministry of Environment, Forests and Climate Change/Ministry of Mines	—
12.	Modernisation of State Police Forces with special Reference to Scheme for Special Infrastructure in Left Wing Extremism Affected States	Ministry of Home Affairs	64
13.	Management of Bird Sanctuaries	Ministry of Environment, Forests and Climate Change	—
14.	Affordable Housing	Ministry of Housing and Urban Poverty Alleviation	20
15.	PNG Network	Ministry of Petroleum and Natural Gas	9
16.	Medical Council of India (MCI)	Ministry of Health and Family Welfare	—
17.	Management and Handling of E-waste	Ministry of Environment, Forests and Climate Change	4
18.	Rain Water Harvesting	Ministry of Water Resources, River Development and Ganga Rejuvenation	7
19.	Preparedness of Armed Forces—Defence Procurement	Ministry of Defence	—
20.	Disaster Management	Ministry of Home Affairs	12
21.	Rajeev Gandhi Grameen Vidyutikaran Yojana	Ministry of Power	18
22.	National Rural Health Mission (NRHM)	Ministry of Health and Family Welfare	19
23.	Panchayati Raj	Ministry of Panchayati Raj	24
24.	Grameen Sadak Yojana	Ministry of Road Transport and Highways	5

1	2	3	4
25.	Education	Ministry of Human Resource Development	30
26.	Minority Affairs	Ministry of Minority Affairs	5
27.	Central Armed Police Forces	Ministry of Home Affairs	—
28.	Prime Minister Nahar Yojana	Ministry of Water Resources, River Development and Ganga Rejuvenation	—
29.	Ex-servicemen Contributory Health Scheme	Ministry of Defence	20
30.	Performance of the National Action Plan for Climate Change (NAPCC)	Ministry of Environment, Forests and Climate Change	5
31.	Shortage of domestic Coal and Bidding Process of Blocks	Ministry of Coal	14
32.	Insurance Regulatory Development Authority	Ministry of Finance	10
33.	Availability and Pricing of Spectrum — TRAI	Ministry of Communications and Information Technology	10
34.	Enforcement Directorate and Recovery of Black Money	Ministry of Finance	—
35.	Public Distribution System	Ministry of Food, Consumer Affairs and Public Distribution	11
36.	Farmers Suicide	Ministry of Agriculture	9
37.	Protection of National Parks	Ministry of Environment, Forests and Climate Change	20
38.	Swatantrata Sainik Samman	Ministry of Defence	—

(Background material was not received on 9 subjects)

(c) On-the-Spot Study Visits

2.7 No Study Visit took place during the year 2014-15.

(d) Proceedings

2.8 A verbatim record of proceedings of the sittings of Committee on Estimates at which witnesses were examined was maintained in the Secretariat. The minutes of sittings of the Committee relevant to the Reports were prepared and presented to the House alongwith the Reports. During the year 2014-15, besides the sitting held

to select subjects for examination during 2014-15, the Committee on Estimates held 10 sittings on oral evidence of representatives of various Ministries/Departments, 8 sittings on hearing of experts/non-official witnesses and 3 sittings on consideration and adoption of draft Reports of the Committee.

IV. Reports Presented

(e) Original Reports

2.9 During 2014-15, the Committee on Estimates presented the following original Reports to the House:—

Sl. No.	Report No.	Subject	Date of Presentation
1.	1	'Occurrence of High Arsenic Content in Ground Water' pertaining to the Ministry of Water Resources, River Development and Ganga Rejuvenation	11.12.2014
2.	2	'Evaluation of Rural Drinking Water Programmes' Pertaining to the Ministry of Drinking Water and Sanitation	28.04.2015
3.	5	'Regulatory Mechanism of Protection of Interests of the Depositors of Non-Banking Financial Companies (NBFC) — An Overview' pertaining to the Ministry of Finance (Department of Financial Services)	29.04.2015
4.	8	'Review of Sanitation Programme in Rural Areas' pertaining to the Ministry of Drinking Water and Sanitation	29.04.2015

(f) Action Taken Reports

2.10 The following Action Taken Reports were presented to the House during the period under review:—

1	2	3	4
1.	3	Action taken by the Government on the recommendations contained in the Thirty Sixth Report (Fifteenth Lok Sabha) of the Committee on Estimates on the subject National Afforestation Programme Pertaining to the Ministry of Environment, Forests and Climate Change	28.04.2015

1	2	3	4
2.	4	Action taken by the Government on the recommendations contained in the Thirty Fourth Report (Fifteenth Lok Sabha) of the Committee on Estimates on the subject National Social Assistance Programme (NSAP) Pertaining to the Ministry of Rural Development (Department of Rural Development)	28.04.2015
3.	6	Action taken by the Government on the recommendations contained in the Thirtieth Report (Fifteenth Lok Sabha) of the Committee on Estimates on the subject National Film Archive of India (NFAI) Pertaining to the Ministry of Information and Broadcasting	29.04.2015
4.	7	Action taken by the Government on the recommendations contained in the Twenty Seventh Report (Fifteenth Lok Sabha) of the Committee on Estimates on the subject Performance of Project Arrow pertaining to the Ministry of Communications and Information Technology (Department of Posts)	29.04.2015

V. Secretariat

2.11 The Estimates Committee Branch Constitutes the Secretariat of the Committee. A Joint Secretary, a Director, an Additional Director, one Deputy Secretary and one Under Secretary remained incharge of the Branch with Additional Secretary as overall in-charge.

2.12 During the year 2014-15, material received from the Ministries/ Departments/various organisations and individuals were studied, points culled out and questions prepared for the use of the Committee.

2.13 The work relating to drafting of reports, consideration and adoption, presentation, printing, distribution and circulation alongwith preparation and presentation of Minutes relating to Reports were attended to by the Secretariat, Scrutiny of Action Taken Replies received from the Ministries/Departments on the recommendations contained in the earlier reports and preparation of action taken reports thereon was also done by it. The Secretariat also dealt with the work relating to preparation of Memoranda for consideration of Committee on Estimates and settlement of tour bills received from host organisations of previous study tours.

2.14 The Secretariat also studies Annual Reports, Parliamentary Debates, answers to Parliamentary Questions, Budget Estimates, Five Year Plan Documents, Books, Journals, Newspapers, etc. relevant to the subjects under examination.

CHAPTER III

COMMITTEE ON PUBLIC UNDERTAKINGS

I. Election and Composition

The Committee on Public Undertakings for the term 2014-2015 beginning on 14 August, 2014 and ending on 30 April, 2015 was constituted *vide* Lok Sabha Bulletin Part-II, No. 592 dated 14 August, 2014.

3.1 The Speaker appointed Shri Shanta Kumar, a member of the Committee, as Chairperson of the Committee.

3.2 The composition of the Committee is given at **Appendix-XI**.

II. Subjects selected for examination

3.3 At their Sitting held on 9 September, 2014, the Committee selected the following Undertakings/Subjects for examination during the year 2014-2015:—

(a) Subjects for Comprehensive Examination

- (i) Coal India Limited
- (ii) Bharat Heavy Electricals Limited including Audit Report No. 26 of 2013 (Performance Audit) on Expansion and utilisation of Power Equipment Manufacturing Capacity in BHEL
- (iii) Rural Electrification Corporation Limited
- (iv) National Textile Corporation Limited
- (v) Mahanagar Telephone Nigam Limited
- (vi) National Highways Authority of India
- (vii) Housing and Urban Development Corporation Limited
- (viii) NMDC Limited
- (ix) Central Warehousing Corporation Limited
- (x) Hindustan Organic Chemicals Limited
- (xi) Bharatiya Nabhikiya Vidyut Nigam Limited
- (xii) Hindustan Shipyard Limited
- (xiii) Shipping Corporation of India Limited

(b) Subjects based on Audit Paras contained C&AG Reports

- (xiv) Audit Report No. 18 of 2014 (Performance Audit) on Planning and implementation of transmission projects by Power Grid Corporation of India Limited and Grid Management by Power System Operation Corporation Limited.

(c) Subjects for Horizontal Study

- (xv) Purchase of Petroleum Products by Oil Marketing CPSUs
- (xvi) Corporate Social Responsibility in select CPSUs
[Including observations contained in Chapter 6 on Corporate Social Responsibility in C&AG's (Commercial) Report No. 2 of 2011-12 on General purpose Financial Reports of CPSEs (Compliance Audit)]
- (xvii) Succession Plan in select CPSUs.

III. Review of work done**(a) Sittings of the Committee**

3.4 During the period under review, the Committee held 14 Sittings lasting 17 hours 25 minutes.

3.5 A statement showing the details of the dates and duration of Sittings of the Committee held during the period under review, the number of members present and subjects discussed is given in **Appendix-XII**. Another statement showing the number of Sittings attended by each member of the Committee is given in **Appendix-XIII**.

(b) Material furnished by Ministries/Undertakings

3.6 The material furnished by Ministries/Public Undertakings and the Audit Reports (Commercial) and Memoranda on Important Points furnished by Comptroller & Auditor General of India relevant to the subjects selected for examination ran into 9780 pages.

(c) On-the-Spot Study Visit

3.7 The Committee undertook one Study Visit to examine various Public Sector Undertakings. A statement showing the composition of the Committee which undertook Study Visit during 2014-15, places visited, dates of visit and details of informal discussions held is given in **Appendix-XIV**.

(d) Proceedings

3.8 Whenever evidence was taken a verbatim record of the proceedings of the Committee was maintained.

IV. Reports finalized and presented**(a) Original Reports**

3.9 The Committee finalized and presented the following Original Reports during the period under review:—

Sl. No.	Report No.	Subject	Date of Presentation
1.	4	Coal India Limited	28.04.2015
2.	6	Bharatiya Nabhikiya Vidyut Nigam Limited	28.04.2015

(b) Action Taken Reports

3.10 The Committee also finalized and presented the following Reports on the action taken by the Government on the Observations/Recommendations contained in their Original Reports during the period under review:—

Sl. No.	Report No.	Subject	Date of Presentation
1.	1	Action taken by the Government on the Observations/Recommendations contained in the Twenty-Ninth Report of the Committee on Public Undertakings (Fifteenth Lok Sabha) on Food Corporation of India partially based on C&AG Report No. 7 of 2013 (Performance Audit) on storage management and movement of foodgrains in Food Corporation of India.	19.12.2014
2.	2	Action taken by the Government on the Observations/Recommendations contained in the Twenty-Eighth Report of the Committee on Public Undertakings (Fifteenth Lok Sabha) on Purchase of condensate at crude oil price by ONGC based on Audit Para No. 13.5.1 of C&AG Report No. 9 of 2009-10.	19.03.2015
3.	3	Action taken by the Government on the Observations/Recommendations contained in the Twenty-Sixth Report of the Committee on Public Undertakings (Fifteenth Lok Sabha) on Bharat Electronics Limited.	28.04.2015
4.	5	Action taken by the Government on the Observations/Recommendations contained in the Thirtieth Report of the Committee on Public Undertakings (Fifteenth Lok Sabha) on unauthorized withdrawal from the escrow account held in a fiduciary capacity on behalf of the Government of India by Mumbai International Airport (P) Limited based on Audit Para No. 2.5 of C&AG Report No. 3 of 2011-12.	28.04.2015

3.11 The following table indicates the analysis of action taken by Government on the Recommendations made by the Committee in the earlier Reports in respect of which Action Taken Reports were presented during the year 2014-2015:—

Total number of recommendations	Total number of Recommendations that have been accepted by the Government	Total number of Recommendations which the Committee do not desire to pursue in view of Government's replies	Total number of Recommendations in respect of which replies of the Government have not been accepted by the Committee	Total number of Recommendations in respect of which final replies of Government are still awaited
59	38	02	13	06

V. Secretariat

3.12 The Public Undertakings Branch constitutes the Secretariat of the Committee. During the relevant period, it consisted of a Director, an Additional Director and a Deputy Secretary with a Joint Secretary as overall in-charge of the Committee Secretariat.

3.13 Material received from various Ministries/Undertakings concerned was studied. Memoranda and questionnaires/List of Points for eliciting information on various subjects for consideration by the Committee in connection with examination of Ministries and Undertakings concerned were prepared. Besides, the Secretariat received a number of representations from individuals/organisations regarding problems relating to Public Sector Undertakings. These were scrutinised and appropriate action taken on all of them. The Secretariat also studied published material like Parliamentary Debates, various reports, books, newspapers, material on internet, etc. which were relevant to the subjects taken up for examination. The Parliamentary Questions relating to the Central PSUs were also scrutinized. RTI related matters received from Information Cell/Committee Coordination Branch were also attended to. The Secretariat also dealt with the processing of expenditure bills pertaining to Study Visits of the Committee submitted by the host organizations for reimbursement.

APPENDIX I

(vide Para 1.2)

COMPOSITION OF THE PUBLIC ACCOUNTS COMMITTEE (2014-15)

Prof. K.V. Thomas — *Chairperson*

MEMBERS

Lok Sabha

2. Shri S.S. Ahluwalia
3. Shri Sudip Bandyopadhyay
4. Shri Ranjit Singh Brahmputra
5. Shri Nishikant Dubey
6. Shri Gajanan Kirtikar
7. Shri Bhartruhari Mahtab
8. Shri Ramesh Pokhriyal "Nishank"
9. Shri Neiphiu Rio
- ²10. Shri Dushyant Singh
11. Shri Janardan Singh Sigriwal
- ³12. Shri Shiv Kumar Udasi
13. Dr. Kirit Somaiya
14. Shri Anurag Thakur
- ⁴15. Dr. P. Venugopal

Rajya Sabha

16. Shri Satyavrat Chaturvedi
17. Shri Vijay Goel
18. Dr. Satyanarayan Jatiya
19. Shri Bhubaneswar Kalita
20. Shri Shantaram Naik
21. Shri Sukhendu Sekhar Roy
22. Shri Ramchandra Prasad Singh

²Elected *w.e.f.* 3rd December, 2014 *vice* Shri Rajiv Pratap Rudy who has been appointed as Minister *w.e.f.* 9th November, 2014.

³Elected *w.e.f.* 3rd December, 2014 *vice* Shri Jayant Sinha who has been appointed as Minister *w.e.f.* 9th November, 2014.

⁴Elected *w.e.f.* 3rd December, 2014 *vice* Dr. M. Thambidurai who has been chosen as Hon'ble Deputy Speaker, Lok Sabha and has since resigned from the membership of the Committee.

APPENDIX II

(vide Para 1.4)

SUBJECTS SELECTED BY THE PUBLIC ACCOUNTS COMMITTEE FOR EXAMINATION DURING 2014-15

CATEGORY-I

**List of subjects on which draft reports were approved by the then Chairman,
PAC and are to be finalized**

Sl. No.	Report No.	Chapter No./ Para No.	Subject	Ministry/ Department
1.			Non-compliance by Ministries/Departments in timely Submission of Action Taken Notes on the non-selected Audit Paragraphs of C&AG Reports	Various Ministries
2.	23 of 2012-13	Entire Report	IT Applications in Income Tax Department	Finance (Department of Revenue)
3.	21 of 2012-13	Entire Report	Environment Management in Indian Railways — Stations, Trains and Tracks	Railways
4.	19 of 2012-13	Entire Report	Rail Link to Kashmir	Railways
5.	17 of 2012-13	Para 2.1	Management of Defence Offsets	Defence
6.	6 of 2012-13	Entire Report	Ultra Mega Power Projects under Special Purpose Vehicles	Power
7.	32 of 2011-12	Para 3.2	Civil Engineering Workshops in Indian Railways	Railways
		Para 3.4	Delay in building the new rail bridge over River Sone	
		Chapter V	Signal and Telecommunication	
8.	21 of 2011-12	Entire Report	Water Pollution in India	Environment and Forests
9.	15 of 2011-12	Entire Report	Duty Drawback Scheme	Finance (Department of Revenue)

CATEGORY-II

**Statement of Subjects on which briefing/Evidences have been held but
Reports are yet to be Drafted/Submitted**

Sl. No.	Report No.	Chapter No./ Para No.	Subject	Ministry/ Department
1.	19 of 2011-12	Entire Report	Performance of Hydrocarbons Production Sharing Contracts	Petroleum and Natural Gas
2.	7 of 2012-13	Entire Report	Allocation of Coal Blocks and Augmentation of Coal Production	Coal
3.	12 of 2013	Entire Report	Railways Finances	Railways
4.	32 of 2010-11	Entire Report	Indigenous Construction of Indian Naval Warships	Defence
5.	6 of 2013	Entire Report	Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS)	Rural Development
6.	5 of 2013	Entire Report	Disaster Preparedness in India	Home Affairs
7.	7 of 2011-12	Entire Report	Role and Functioning of Indian Coast Guard	Defence
8.	15 of 2012-13	Entire Report	Jawaharlal Nehru National Urban Renewal Mission	Urban Development, Housing and Urban Poverty Alleviation
9.	22 of 2012-13	Entire Report	Integrated Child Development Services (ICDS) Scheme	Women and Child Development
10.	3 of 2009-10	Entire Report	Functioning of Major Port Trusts	Shipping
11.	18 of 2013	Entire Report	Performance Audit of Preservation and Conservation of Monuments and Antiquities	Culture

CATEGORY-III

New Subjects Selected by Committee

Sl. No.	Report No.	Chapter No./ Para No.	Subject	Ministry/ Department
1	2	3	4	5
1.	19 of 2013	Para 6.3	Procurement of Allopathic drugs in CGHS	Health and Family Welfare
2.	20 of 2013	Entire Report	Performance Audit of Exemptions to Charitable Trusts and Institutions	Finance
3.	24 of 2013	Entire Report	Compliance Audit of Performance of Ordnance Equipment Group of Factories	Defence
4.	25 of 2013	Entire Report	Union Government (Railways)— Compliance Audit (Vol. III)	Railways
5.	27 of 2013	Entire Report	Performance Audit of Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY)	Power
6.	28 of 2013	Entire Report	Performance Audit of Administration of Penalty and Prosecution	Finance
7.	30 of 2013	Para 2.1	Improper Management of Defence Land	Defence
		Para 2.3	Non-introduction of Air Conditioners in Tanks	
		Para 2.5	Absence of effective controls resulting in non-recovery of outstanding dues	
		Para 3.5	Extra expenditure on account of provision of unauthorized strengthening measures in buildings	
		Para 5.1	Extra avoidable expenditure by ANURAG	
		Para 6.3	Undue benefit to a foreign supplier by allowing Exchange Rate Variation	
		Para 6.4	Undue benefit to a foreign firm by diluting the conditions in the Tender Enquiry and contract	
8.	31 of 2013	Entire Report	Performance Audit of Planning and Management of Refits of Indian Naval Ships	Defence

1	2	3	4	5
9.	32 of 2013	Entire Report	Performance Audit of Employees' Provident Fund Organisation	Labour and Employment
10.	1 of 2014	Para 3.4	Grants/Appropriations with excess disbursements	
		Para 3.5	Persistent excess in grants	
		Para 4.5.5	Augmentation of provision to object head 'Major works' and 'Machinery and Equipment'	Finance
		Para 4.6.1 to 4.6.4	Misclassification of expenditure	
11.	3 of 2014	Entire Report	Public Private Partnership Projects in Indian Railways	Railways
12.	5 of 2014	Entire Report	Stressed Assets Stabilisation Fund (SASF)	Finance (Department of Financial Services)
13.	6 of 2014	Para 1.17	Preliminary Scrutiny of Service Tax Returns	
		Para 3.6 (including 3.6.1 and 3.6.2)	Inadequacy of Service Tax Audit Manual Provisions	Finance (Department of Revenue)
		Para 3.9.2	Non-recovery of Service Tax due to Premature closure of Internal Audit Para	
14.	7 of 2014	Entire Report	Performance Audit of Assessment of Firms	Finance (Department of Revenue)
15.	8 of 2014	Entire Report	Union Government (Indirect Taxes-Central Excise)— Compliance Audit, Department of Revenue	Finance (Department of Revenue)
16.	11 of 2014	Entire Report	Performance Audit of Indian Customs Electronic Data Interchange System (ICES1.5)	Finance (Department of Revenue)
17.	12 of 2014	Chapter-VI	Management of Narcotic Substances	
		Chapter-VII(A)	Disposal of seized and confiscated goods	Finance (Department of Revenue)
		Chapter-VII(C)	Public and Private bonded warehouses	

1	2	3	4	5
18.	15 of 2014	Entire Report	Implementation of Public Private Partnership project at Chhatrapati Shivaji International Airport, Mumbai	Civil Aviation
19.	14 of 2014	Entire Report	Pricing Mechanism of Major Petroleum Products in Central Public Sector Oil Marketing Companies	Petroleum and Natural Gas
20.	16 of 2014	Entire Report	Performance Audit of Global Estate Management by the Ministry of External Affairs	External Affairs
21.	17 of 2014	Para 2.1	Subscriber verification by Telecom Service Providers	
		Para 2.2	Shared mobile infrastructure Scheme	Communi- cations and Information Technology
		Para 2.3	Violation of terms and conditions of USOF/UAS Licence Agreement by Reliance Group Companies	
Additional Subjects				
22.	No. 32 of 2011-12	Para 3.1	Commercial Utilisation of Surplus Railway Land	Railways
23.	No. 11 of 2013	Chapter 1	Commercial Publicity in Indian Railways	-do-
24.	No. 25 of 2013	Para 3.1	Procurement and Utilisation of Permanent Way Material on Indian Railways	-do-
25.	No. 25 of 2013	Para 3.2	Injudicious Decision for Purchase of Land	-do-
26.	-	-	Modernization of Railway Stations	-do-
27.	19 of 2014 Union Government (Railways) Railway Finances	Chapter 3	Accounting of Projects in Indian Railways	Ministry of Railways
28.	20 of 2014 Performance Audit Report on	Para 2.2	Harmonisation of rates of Depreciation	Ministry of Finance (Department of Revenue)
29.	'Allowance on Depreciation and Amortization', Union Government (Direct Taxes)	Para 2.4	Inconsistencies in allowance of depreciation on assets owned by Charitable/Religious Trusts and Association of Persons	-do-
30.		Para 3.6	Capital investment subsidies not deducted from cost	-do-

1	2	3	4	5
31.	20 of 2014 Performance Audit Report on 'Allowance on depreciation and Amortization', Union Govern- ment (Direct Taxes)	Para 3.19	Mistakes in grant of additional depreciation	Ministry of Finance (Department of Revenue)
32.	21 of 2014 Performance of Special Economic Zones (SEZs), Union Government (Indirect Taxes- Customs)	Entire Report	Performance of Special Economic Zones(SEZs)	-do-
33.	22 of 2014 Management of Satellite Capacity for DTH Service by Department of Space, Union Government	Entire Report	Management of Satellite Capacity for DTH Service	Department of Space
34.	24 of 2014 Hydrocarbon Production Sharing Contracts, Union Government	Entire Report	Hydrocarbon Production Sharing Contracts	Ministry of Petroleum and Natural Gas
35.	25 of 2014 Union Government (Civil) Compliance Audit Report	Entire Report	Compliance Audit of Financial Transactions of Civil Ministries/Departments and their Autonomous Bodies	Various Civil Ministries/ Departments
36.	26 of 2014 Union Government (Railways) Compliance Audit Report	Para 2.1	Performance of Weighbridges in Indian Railways	Ministry of Railways
37.	27 of 2014 Union Government (Scientific and Environmental Ministries)	Entire Report	Compliance Audit of Union Government Scientific and Environmental Ministries/ Departments	Various Scientific and Environ- ment Ministries/ Departments

1	2	3	4	5
38.	29 of 2014 Administration of Prosecution and Penalties in Central Excise and Service Tax, Union Government (Indirect Taxes- Central Excise and Service Tax)	Entire Report	Administration of Prosecution and penalties in Central Excise and Service Tax	Ministry of Finance (Department of Revenue)
39.	30 of 2014 Performance Audit of Employees State Insurance Corporation (ESIC), Union Government (Civil) Autonomous Bodies	Entire Report	Employees' State Insurance Corporation	Ministry of Labour and Employment
40.	31 of 2014 Management of Goods Trains in Indian Railways, Union Government (Railways) (Performance Audit)	Entire Report	Management of Goods trains in Indian Railways	Ministry of Railways
41.	32 of 2014 Performance Audit on Appreciation of Third Party (Chartered Accountant) reporting in assessment proceedings, Union Government (Direct Taxes)	Para 2.3	Allowance of depreciation and Amortization	Ministry of Finance (Department of Revenue)
42.		Para 2.4	Allowance of brought forward losses/ depreciation	-do-

1	2	3	4	5
43.		Para 2.5	Allowance of personal/capital expenditure	Ministry of Finance (Department of Revenue)
44.	32 of 2014 Performance Audit on Appreciation of Third Party (Chartered Accountant) reporting assessment proceedings Union Government (Direct Taxes)	Para 2.7	Incorrect certification of claims	-do-
45.		Para 2.8	Incorrect/incomplete information in Tax Audit Report Certificate	-do-
46.		Para 3.6	Control on number of tax audit assignment	-do-
47.		Para 3.9	Action not taken for furnishing of inadequate/inaccurate information in Tax Audit Report	-do-
48.	33 of 2014 Central Excise Administration in Automotive Sector, Union Government (Indirect Taxes-Central Excise)	Para 3.1 (Sub para 3.1.1)	Central Excise liability in respect of clearance of goods to inter-connected undertakings	-do-
49.		Para 5.2	Delay in issue of show cause notice resulting in loss of revenue	-do-
50.	34 of 2014 Union Government (Defence Services) Air Force and Navy)	Para 2.1	Procurement of trainer aircraft	Defence
51.		Para 2.3	Procurement of Air Combat Manoeuvring Instrumentation System	-do-
52.		Para 2.4	Unfruitful investment in procurement of Torpedo	-do-
53.		Para 3.8	Audit on Aerospace Safety in Indian Air Force	-do-

1	2	3	4	5
54.	35 of 2014 Union Government (Defence Services) Army, Ordnance Factories and Defence Public Sector Undertakings	Para 2.1	Inordinate delay in indigenisation of TATRA vehicles	Defence
55.		Para 2.2	Procurement of unacceptable equipment valuing Rs. 27.32 crore	-do-
56.		Para 3.4	Procurement of Defective tyres	-do-
57.		Para 8.2	Inventory Management in Ordnance Factories	-do-
58.		Para 8.3	Indigenous production of MBT Arjun and T-90 Bhisma Tanks	-do-
59.		Para 8.6	Avoidable extra expenditure on procurement of components	-do-
60.		Para 8.7	Acceptance of defective stores before bulk production clearance	-do-
61.	37 of 2014 Performance Audit of 'Indira Awaas Yojana' Union Government (Civil) Performance Audit	Entire Report	Indira Awaas Yojana	Ministry of Rural Development

APPENDIX III

(vide Para 1.6)

COMPOSITION OF THE SUB-COMMITTEES OF THE PUBLIC ACCOUNTS COMMITTEE (2014-15)

Sub-Committee—I (Defence)

Convenor	:	1. Shri S.S. Ahluwalia
Alternate Convenor	:	2. Shri Bhubaneshwar Kalita
Members	:	3. Shri Neiphu Rio
		4. Shri Ranjit Singh Brahmputra
		5. Dr. P. Venugopal ¹

Sub-Committee—II (Railways)

Convenor	:	1. Shri Vijay Goel
Alternate Convenor	:	2. Shri Sudip Bandopadhyay
Members	:	3. Shri Satyavrat Chaturvedi
		4. Shri Janardan Singh Sigriwal
		5. Dr. Satyanarayan Jatiya

Sub-Committee—III (Direct and Indirect Taxes)

Convenor	:	1. Shri Shantaram Naik
Alternate Convenor	:	2. Dr. Kirit Somaiya
Members	:	3. Shri Ramesh Pokhriyal "Nishank"
		4. Shri Anurag Thakur
		5. Shri Sukhendu Sekhar Roy

Sub-Committee—IV [Non-compliance by Ministries/Departments in timely submission of Action Taken Notes on the Non-selected Audit Paragraphs (Civil and other Ministries)]

Convenor	:	1. Shri Bhartruhari Mahtab
Alternate Convenor	:	2. Shri Nishikant Dubey
Members	:	3. Shri Ramchandra Prasad Singh
		4. Shri Gajanan Kirtikar
		5. Shri Shiv Kumar Udasi ²

¹ Nominated *w.e.f.* 14th January, 2015 *vice* Shri Rajiv Pratap Rudy appointed as Minister *w.e.f.* 9th November, 2014.

² Nominated *w.e.f.* 14th January, 2015 *vice* Shri Jayant Sinha appointed as Minister *w.e.f.* 9th November, 2014.

Sub-Committee—V (Infrastructural Projects other than Railways)

Convenor	:	1. Shri Sukhendu Sekhar Roy
Alternate Convenor	:	2. Shri Satyavrat Chaturvedi
Members	:	3. Shri Gajanan Kirtikar
		4. Shri Dushyant Singh
		5. Shri Anurag Thakur

APPENDIX IV

(vide Para 1.7)

**STATEMENT SHOWING THE DETAILS OF THE DATES AND DURATION
OF THE SITTINGS OF THE PUBLIC ACCOUNTS COMMITTEE (2014-15)
[MAIN COMMITTEE]**

Sl. No.	Date of sitting	Time		Duration		No. of Members present	Subject discussed
		From	To	Hrs.	Mins.		
1	2	3	4	5	6	7	8
1.	04.09.2014	1100	1300	02	00	17	(i) Inaugural address by the Chairperson, PAC; (ii) Briefing by the Comptroller & Auditor General of India; and (iii) Consideration of Memorandum No. 1 regarding selection of subjects for examination during the year 2014-15.
2.	22.09.2014	1200	1320	01	20	13	Briefing by the C&AG/Audit Officers on the subject 'Grants/Appropriations with excess disbursements' and 'Persistent excess in grants' based on Para 3.4 and 3.5 respectively of the C&AG Report No. 1 of 2014.
3.	22.09.2014	1400	1530	01	30	12	Briefing by the representatives of the Ministry of Railways (Railway Board) on the subject 'Railways Finances' based on the C&AG Report No. 12 of 2013.
4.	08.10.2014	1200	1345	01	45	14	Further oral evidence of the representatives of the Ministry of Petroleum and Natural Gas on the subject "Performance of Hydrocarbons Production

1	2	3	4	5	6	7	8
							Sharing Contracts" based on C&AG Report No. 19 of 2011-12.
5.	08.10.2014	1430	1540	01	10	07	Further oral evidence of the representatives of the Ministry of Urban Development and the Ministry of Housing & Urban Poverty Alleviation on the subject 'Jawaharlal Nehru National Urban Renewal Mission' based on C&AG Report No. 15 of 2012-13, Union Government (Performance Audit).
6.	08.10.2014	1545	1645	01	00	07	Further oral evidence of the representatives of the Ministry of Women and Child Development on the subject 'Integrated Child Development Services (ICDS) Scheme' based on C&AG Report No. 22 of 2012-13, Union Government (Performance Audit) and Consideration and Adoption of the following Draft Reports: (i) 'Non-compliance by Ministries/ Departments in timely submission of Action Taken Notes on the non-selected Audit Paragraphs of C&AG Reports'; (ii) 'IT Applications in Income Tax Department' based on the C&AG Report No. 23 of 2012-13; (iii) 'Environment Management in Indian Railways—Stations, Trains and Tracks' based on the C&AG Report No. 21 of 2012-13; and (iv) 'Rail Link to Kashmir' based on the C&AG Report No. 19 of 2012-13.

1	2	3	4	5	6	7	8
7.	19.11.2014	1100	1430	03	30	13	(i) Consideration and adoption of following draft Reports: (a) Draft Report on the subject 'Civil Engineering Workshops in Indian Railways', 'Delay in building the new rail bridge over River Sone' and 'Signal and Telecommunication' based on C&AG Report No. 32 of 2011-12. (b) Draft Report on Action Taken by the Government on the Observations/Recommendations contained in the Seventy-Ninth Report (Fifteenth Lok Sabha) on 'Service Tax on Banking and Other Financial Services.'; (ii) Further selection of the following subjects for detailed examination by the PAC (2014-15): (i) 'Commercial Utilisation of Surplus Railway Land' based on Para No. 3.1 of the C&AG Report No. 32 of 2011-12; (ii) 'Commercial Publicity in Indian Railways' based on Chapter I of the C&AG Report No. 11 of 2013; (iii) 'Procurement and Utilisation of Permanent Way Material on Indian Railways' based on Para No. 3.1 of the C&AG Report No. 25 of 2013; (iv) 'Injudicious decision for purchase of land' based on Para 3.2 of the C&AG Report No. 25 of 2013; and (v) 'Modernization of Railway Stations'. (ii) Oral evidence of the representatives of the Ministry of Petroleum and Natural Gas on the subject 'Performance of Hydrocarbons Production Sharing

1	2	3	4	5	6	7	8
							Contracts' based on C&AG Report No. 19 of 2011-12.
8.	19.11.2014	1430	1530	01	00	13	Oral evidence of the representatives of the Ministry of Finance (Department of Revenue) on the subject 'Indian Customs Electronic Data Interchange System (ICES 1.5)' based on C&AG Report No. 11 of 2014.
9.	25.11.2014	1500	1730	02	30	09	(i) Consideration and adoption of following draft Reports: (a) Draft Report on the subject 'Duty Drawback Scheme' based on C&AG Report No. 15 of 2011-12. (b) Draft Report on the subject 'Water Pollution in India' based on C&AG Report No. 21 of 2011-12. (c) Draft Report on the subject 'Ultra Mega Power Projects under Special Purpose Vehicles' based on C&AG Report No. 6 of 2012-13; (ii) Oral evidence of the representatives of the Ministry of Finance (Department of Revenue) on the subject 'Exemptions to Charitable Trusts and Institutions' based on C&AG Report No. 20 of 2013.
10.	02.12.2014	1500	1710	02	10	07	(i) Consideration and adoption of following draft Reports: (a) Draft Report on Action Taken by the Government on the Observations/ Recommendations contained in the Sixty-fourth Report (15th Lok Sabha) on "Excesses Over Voted Grants

1	2	3	4	5	6	7	8
							and Charged Appropriations (2010-11)" and (b) Draft Report on Action Taken by the Government on the Observations/Recommendations contained in the Eighty-seventh Report (15th Lok Sabha) on "Tax Administration". (ii) Oral evidence of the representatives of the Ministry of Defence on the subject "Role and Functioning of Indian Coast Guard" based on C&AG Report No. 7 of 2011-12.
11.	09.12.2014	1500	1730	02	30	09	Consideration and adoption of following draft Reports: (a) Draft Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Eightieth Report (Fifteenth Lok Sabha) on "Tatkal and Advance Reservation System in Indian Railways". (b) Draft Report on Action Taken by the Government on the observations/Recommendations of the Committee contained in their Eighty-second Report (Fifteenth Lok Sabha) on "Sale and Distribution of Imported Pulses". (ii) Further oral evidence of the representatives of the Ministry of Home Affairs on the subject "Disaster Preparedness in India" based on C&AG Report No. 5 of 2013.
12.	16.12.2014	1500	1700	02	00	13	Consideration and adoption of Draft Report on Action Taken

1	2	3	4	5	6	7	8
							by the Government on the Observations/Recommendations of the Committee contained in their Eighty-first Report (Fifteenth Lok Sabha) on "Fertiliser Subsidy". (ii) Oral evidence of the representatives of the Ministries of Finance (Departments of Economic Affairs and Expenditure), Defence, Communications and Information Technology (Department of Posts) and Railways on the subject "Excesses over Voted Grants and Charged Appropriations (2012-13)" based on Para 3.4 and 3.5 of C&AG Report No. 1 of 2014.
13.	05.01.2015	1130	1330	02	00	10	Selection of Additional Subjects for examination by the Public Accounts Committee during the year 2014-15. (ii) Briefing by the Audit on the subject "Performance Audit of Global Estate Management by the Ministry of External Affairs" based on C&AG Report No. 16 of 2014 (iii) Oral evidence of the representatives of the Ministry of External Affairs on the subject "Performance Audit of Global Estate Management by the Ministry of External Affairs" based on C&AG Report No. 16 of 2014.
14.	12.01.2015	1500	1715	02	15	13	Oral evidence of the representatives of the Ministry of Health and Family Welfare on the subject

1	2	3	4	5	6	7	8
							"Procurement of Allopathic drugs in CGHS" based on Para No. 6.3 of C&AG Report No. 19 of 2013.
15.	03.02.2015	1130	1400	02	30	16	Oral evidence of the representatives of the Ministry of Labour and Employment on the subject "Employees Provident Fund Organisation" based on C&AG Report No. 32 of 2013.
16.	10.02.2015	1130	1400	02	30	12	Oral evidence of the representatives of the Department of Space on the subject "Management of Satellite Capacity for DTH Service by Department of Space" based on C&AG Report No. 22 of 2014 (Union Government).
17.	18.02.2015	1130	1430	03	00	06	Further Oral Evidence of the representatives of the Ministry of Power and the Ministry of Coal on the subject "Ultra Mega Power Projects under Special Purpose Vehicles" based on C&AG Report No. 6 of 2012-13.
18.	27.03.2015	1130	1415	02	45	14	(i) Further Oral evidence of the representatives of the Ministry of Culture on the subject "Preservation and conservation of monuments and antiquities" based on C&AG Report No. 18 of 2013. (ii) Consideration and adoption of following draft Reports: (a) Draft Report on

1	2	3	4	5	6	7	8
							the subject "Integrated Child Development Services (ICDS) Scheme" based on C&AG Report No. 22 of 2012-13. (b) Draft Report on the subject "Railways Finances" based on C&AG Report No. 12 of 2013. (c) Draft Report on Action Taken by the Government on the Observations/Recommendations contained in the Ninety-Fifth Report (Fifteenth Lok Sabha) on "Implementation of Agricultural Debt Waiver and Debt Relief Scheme, 2008".
19.	09.04.2015	1430	1700	02	30	12	(i) Further oral evidence of the representatives of the Ministry of Health and Family Welfare and Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals) on the subject "Procurement of Allopathic drugs in CGHS" based on Para No. 6.3 of C&AG Report No. 19 of 2013. (ii) Consideration and adoption of following draft Reports: (a) Draft Report on the subject "Ultra Mega Power Projects under Special Purpose Vehicles" based on C&AG Report No. 6 of 2012-13. (b) Draft Report on the subject "Jawaharlal Nehru National Urban Renewal Mission" based on C&AG Report No. 15 of 2012-13; and (c) Draft Report on the subject "Excesses Over Voted Grants and Charged

1	2	3	4	5	6	7	8
							Appropriations (2012-13) based on Para 3.4 and 3.5 of C&AG Report No. 1 of 2014.
20.	27.04.2015	1000	1045	00	45	09	Consideration and Adoption of the Draft Report on the subject "Non-compliance by Ministries/Departments in timely submission of Action Taken Notes on the non- selected Audit Paragraphs of the C&AG."

APPENDIX V

(vide Para 1.7)

STATEMENT SHOWING THE NUMBER OF SITTINGS ATTENDED BY EACH MEMBER OF THE PUBLIC ACCOUNTS COMMITTEE (2014-15)

**Total number of sittings held from 1st May, 2014 to 30th April, 2015 —
34 (Main Committee & Sub- Committees)**

Sl. No.	Name of the Member	No. of sittings attended
	Prof. K.V. Thomas — <i>Chairperson</i>	20
	<i>Lok Sabha</i>	
2.	Shri S.S. Ahluwalia —	11 (includes 1 sitting of sub-Committee-I)
3.	Shri Sudip Bandyopadhyay —	—
4.	Shri Ranjit Singh Brahmura —	3
5.	Shri Nishikant Dubey —	23 (includes 9 sittings of Sub-Committee-IV)
6.	Shri Gajanan Kirtikar —	15 (includes 4 sittings of Sub-Committee-IV & 1 sitting of Sub-Committee-V)
7.	Shri Bhartruhari Mahtab —	26 (includes 9 sittings of Sub-Committee-IV)
8.	Shri Ramesh Pokhriyal "Nishank" —	9 (includes 1 sitting of Sub-Committee-III)
9.	Shri Neiphu Rio —	6
⁷ 10.	Shri Dushyant Singh —	7 (includes 1 sitting of Sub-Committee-V)
11.	Shri Janardan Singh Sigrwal —	19 (includes 3 sittings of Sub-Committee-II)
⁸ 12.	Shri Shiv Kumar Udasi —	13 (includes 5 sittings of Sub-Committee-IV)
13.	Dr. Kirit Somaiya —	13
14.	Shri Anurag Thakur —	7
⁹ 15.	Dr. P. Venugopal —	7

⁷ Elected *w.e.f.* 3rd December, 2014 *vice* Shri Rajiv Pratap Rudy (Attended one sitting) who has been appointed as Minister *w.e.f.* 9th November, 2014.

⁸ Elected *w.e.f.* 3rd December, 2014 *vice* Shri Jayant Sinha (Attended five sittings) who has been appointed as Minister *w.e.f.* 9th November, 2014.

⁹ Elected *w.e.f.* 3rd December, 2014 *vice* Dr. M. Thambidurai who has been chosen as Hon'ble Deputy Speaker, Lok Sabha and has since resigned from the membership of the Committee.

Rajya Sabha

16.	Shri Satyavrat Chaturvedi	—	5 (includes 1 sitting of Sub-Committee-II)
17.	Shri Vijay Goel	—	11 (includes 3 sittings of Sub-Committee-II)
18.	Dr. Satyanarayan Jatiya	—	12 (includes 2 sittings of Sub-Committee-II)
19.	Shri Bhubaneswar Kalita	—	11 (includes 1 sitting of Sub-Committee-I)
20.	Shri Shantaram Naik	—	16 (includes 1 sitting of Sub-Committee-III)
21.	Shri Sukhendu Sekhar Roy	—	13 (includes 1 sitting of Sub-Committee-V)
22.	Shri Ramchandra Prasad Singh	—	2

APPENDIX VI

(vide Para 1.7)

STATEMENT SHOWING THE DETAILS OF THE DATES AND DURATION OF THE SITTINGS OF THE SUB-COMMITTEES OF PUBLIC ACCOUNTS COMMITTEE (2014-15)

Sl. No.	Date of sitting	Time		Duration		No. of Members Present	Subject discussed
		From	to	Hrs.	Mins.		
1	2	3	4	5	6	7	8
SUB-COMMITTEE-I							
1.	06.01.2015	1500	1620	01	20	02	Oral evidence of the representatives of the Ministry of Defence on the subject "Extra Avoidable Expenditure by ANURAG" based on Para No. 5.1 of the C&AG Report No. 30 of 2013.
SUB-COMMITTEE-II							
1.	18.11.2014	1130	1300	01	30	04	Oral evidence of the representatives of the Ministry of Railways on the subject "Loss for Train Parting due to Failure of Centre Buffer Coupler (CBC) Components" based on para 4.2 of C&AG Report No. 25 of 2013.
2.	03.12.2014	1530	1635	01	05	03	Oral evidence of the representatives of the Ministry of Railways on the subject "Modernization of Railway Stations".
3.	31.03.2015	1100	1215	01	15	02	Oral evidence of the representatives of the Ministry of Railways (Railway Board) on the subject "Commercial Utilisation of surplus land in Indian Railways" based on Para 3.1 of C&AG Report No. 32 of 2011-12.
SUB-COMMITTEE-III							
1.	26.11.2014	1500	1600	01	00	02	Introductory meeting to discuss preliminary aspects related to the subjects allotted to the Sub-

1	2	3	4	5	6	7	8
							Committee and future plan of action.
SUB-COMMITTEE-IV							
1.	05.11.2014	1100	1200	01	00	03	Introductory meeting to chalk out future programme of action.
2.	18.11.2014	1500	1630	01	30	03	Oral evidence of the representatives of the Ministry of Finance (Department of Expenditure) on the subject “(Non-compliance by the Ministries/Departments in timely submission of action Taken Notes on the Non-selected Audit Paragraphs (Civil and other Ministries)”
3.	28.01.2015	1130	1250	01	20	04	Oral evidence of the representatives of Ministry of Environment, Forests and Climate Change on the subject “Non-compliance by the Ministries/Departments in timely submission of Action Taken Notes on the Non-selected Audit Paragraphs (Civil and other Ministries)”.
4.	02.02.2015	1130	1245	01	15	02	Oral evidence of the representatives of the Ministry of Railways (Railway Board) on the subject “Non-compliance by the Ministries/Departments in timely submission of Action Taken Notes on the Non-selected Audit Paragraphs of the C&AG”.
5.	11.02.2015	1500	1700	02	00	03	Oral evidence of the representatives of the Ministry of Home Affairs and Home Affairs (U.T.) on the subject “Non-compliance by the Ministries/Departments in timely submission of Action Taken Notes on the Non-selected Audit Paragraphs of the C&AG”.
6.	19.02.2015	1500	1615	01	15	03	Oral evidence of the representatives of Ministry of Defence on the subject “Non-compliance by the

1	2	3	4	5	6	7	8
							Ministries/Departments in timely submission of Action Taken Notes on the Non-selected Audit Paragraphs of the C&AG.”
7.	23.03.2015	1430	1515	01	45	04	Oral evidence of the representatives of the Ministry of Human Resources Development on the subject “Non-compliance by the Ministries/Departments in timely submission of Action Taken Notes on the Non-selected Audit Paragraphs of the C&AG”.
8.	06.04.2015	1400	1500	01	00	03	To chalk out further course of action.
9.	16.04.2015	1445	1530	00	45	03	Consideration of the Draft Report on the subject “Non-compliance by the Ministries/Departments in timely submission of Action Taken Notes on the Non-selected Audit Paragraphs of the C&AG.”
SUB-COMMITTEE-V							
1.	23.04.2015	1600	1700	01	00	03	Oral evidence of the representatives of the Ministry of External Affairs on the subjects based on Para Nos. 6.1 & 6.3 of C&AG's Report No. 9 of 2010-11.

APPENDIX VII

(vide Para 1.9)

STATEMENT SHOWING THE DETAILS OF THE STUDY VISIT OF THE PUBLIC ACCOUNTS COMMITTEE (2014-15)

Sl. No.	Dates and duration of visit	Name of Members who joined the tour	Names of places and organizations visited	Subject studied
1	2	3	4	5
1.	10.11.2014 to 13.11.2014 (Four days)	Prof. K.V. Thomas, Hon'ble Chairperson; Shri Bhartruhari Mahrab; Shri Janardan Singh Sigrivwal; Dr. Kirit Somaiya; Shri Shantaram Naik; Shri Sukhendu Sekhar Roy; Shri Vijay Goel; Shri Satyavrat Chaturvedi and Dr. Satyanarayan Jatiya	Bengaluru, Kochi and Lakshadweep	At Bengaluru (i) Held discussion with the representatives of the Ministry of Finance (Department of Revenue-CBEC) and the Chief Commissioners of Customs and Central Excise, Southern Zone (Tamil Nadu, Karnataka and Kerala) on the overall performance of the Zone and on the subject "Indian Customs Electronic Data Interchange System (ICES 1.5)" based on CAG Report No. 11 of 2014 with particular reference to the Southern Zone; (ii) Held discussion with the representatives of the Ministry of Labour and Employment and Provident Fund Commissioner, Karnataka/Bengaluru region on the subject "Performance Audit of Employees Provident Fund Organisation" based on CAG Report No. 32 of 2013 and on the following Audit Paragraphs—

- (a) "Inspections" (Para 3.4); (b) "Arrears of PF and Administrative Charges" (Para 4.3); (c) "Interest due from bank for delayed credits" (Para 4.4); (d) "Determination of dues from employers in case of default" (Para 4.7); and (e) "Recovery of dues from defaulters" (Para 4.8).

At Kochi (i) Held discussion with the representatives of the Ministry of Finance (Department of Revenue-CBDT) and the Principal Chief Commissioner of Income Tax, Kerala/Kochi on the subject "Administration of Penalty and Prosecution" based on CAG Report No. 28 of 2013 on the following Audit Paragraphs—(a) "Non Levy of Penalty Under Wealth Tax Act" (Para 2.10.1); (b) "Penalties by TDS Officers" (Para 2.11.2); (c) "Failure to Comply with Filing Requirements Covering IT Returns, Tax Audit Reports, Books of Accounts etc." (Para 2.12); (d) "Cases Pending in the High Courts" (Para 3.5.3); and (f) "Prosecution on Low Value Cases" (Para 3.11.2); (ii) Held discussion with the representatives of the Ministry of Power and the Chief Secretary, Kerala Government regarding "Rajiv Gandhi Gramteen Vidyutikaran Yojana" based on the CAG Report No. 27 of 2013 on the following Audit Paragraphs—

- (a) ‘Preparation and Notification of Rural Electrification (RE) Plans’ (Para 3.6); (b) ‘DPR Prepared without Field Survey’ (Para 3.7); (c) ‘Delay in Completion of Work’ (Para 5.5.3); (d) ‘Non-deduction of Taxes’ (Para 5.9.4); and (e) ‘2nd Tier Monitoring’ (Para 6.2.2); (iii) Held discussion with the representatives of the Ministry of Shipping and the CMD, Cochin Port Trust on the overall performance and functioning of Cochin Port and on the subject ‘Functioning of Major Port Trusts in India’ based on CAG Report No. 3 of 2009-10 and on the following Audit Paragraphs—
- (a) ‘Inadequate Management of Maintenance Dredging’ (Para 2.2.2); (b) ‘Inadequate Handling Infrastructure’ (Para 3.1.2); (c) ‘Old and Outlived Equipment’ (Para 3.4.1); (d) ‘Berth Occupancy’ (Para 5.5); and (e) ‘Shortcomings in BOT Agreements’ (Para 6.3.2)

At Lakshadweep Held discussion with the representatives of the Ministry of Shipping, the Ministry of Communications & IT (Department of Telecommunications), the Ministry of Civil Aviation and the Administrator, UT of Lakshadweep on the following subjects—

(a) ‘Failure to procure landing Barges resulted in wasteful expenditure of Rs. 12.21 crore’ based on

Para 14.7 of the CAG Report No. 19 of 2013 for the year ended March, 2012; and (b) “Non-commissioning of Radar Transponders” based on Para 14.8 of the CAG Report No. 19 of 2013 for the year ended March, 2012.

At Kochi Held discussion with the representatives of the Ministry of Defence; CMD, Cochin Shipyard Limited; and the Vice Admiral, Southern Naval Command on “Planning and Management of Refits of Indian Naval Ships” based on the CAG Report No. 31 of 2013 and on the following Audit Paragraphs—(a) “Off loading of Refits, Case IV-INS Nireekshak” (Para 2.4); (b) “Creation of Additional Infrastructure” (Para 4.4); (c) “Matrix Unit as Unit of Workload” (Para 4.5.1); (d) “Local Purchase of Stores, Case II-Unnecessary Procurement of Spares” (Para 4.7); and (e) “Non-Preparation of Cost Accounts” (Para 5.6).

2. 17.01.2015 to 21.01.2015 (Five days)
- Prof. K.V. Thomas
Hon’ble Chairperson;
Shri Bhartruhari Maltrab;
Shri Janardan Singh Sigrivwal;
Dr. Kirit Somaiya;
- Goa, Mumbai and
Chennai
- At Goa** (i) Discussed with the Chairman, Mormugao Port Trust (MGPT) on the overall performance of the Ports in general on the subject “Functioning of Major Port Trust” with particular reference to Port Connectivity” based on Chapter

Shri Nishikant Dubey;
Shri Gajanan Kirtikar;
Shri Dushyant Singh;
Shri Shivkumar Udasi;
Shri Anurag Singh Thakur;
Shri Bhubaneswar Kalita;
Shri Shantaram Naik; and
Shri Sukhendu Sekhar Roy.

4 and Para 6.2.1 of Chapter 6 on "Delay in Execution" of the C&AG Report No. 3 of 2009-10 and "Loss of Revenue due to incorrect Application of Rates for Pilotage Charges Fixed by TAMP" based on Para 16.1 of the C&AG Report No. 25 of 2014; (ii) Discussed with the Chief Commissioner of Customs and Central Excise on the subjects (a) "Management of Narcotic Substances" based on Chapter-VI of the C&AG Report No. 12 of 2014; (b) "Disposal of seized and confiscated goods" based on Chapter-VII(A) of the C&AG Report No. 12 of 2014; and (c) "Public and Private bonded warehouses" based on Chapter-VIII(C) of the C&AG Report No. 12 of 2014.

At Mumbai (i) Held informal discussion with the representatives of the Ministry of Civil Aviation and Mumbai International Airport Pvt. Ltd. (MIAL) on the subject "Implementation of PPP Project at Chhatrapati Shivaji International Airport, Mumbai" based on the C&AG Report No. 15 of 2014; (ii) Discussed with the representatives of the Ministry of Petroleum and Natural Gas and the CMDs of BPCL, HPCL and IOCL on "Pricing Mechanism of Major Petroleum Products in Central Public Sector Oil Marketing Companies" based on C&AG Report No. 14 of 2014 and on the following Chapters/Audit Paragraphs: (a) "Gross Refinery

Margin (GRM) is Lower Compared to Pvt. and Benchmarked Singapore Refineries" [Chapter III, Para 3.1.3]; (b) "Ability to Process High Sulphur (HS) Crude" [Chapter III, Para 3.1.3 (ii)]; (c) "Fuel & Losses" [Chapter III, Para 3.1.3 (iv)]; (d) "Scope for Improvement in Technology Upgradation at HPCL, BPCL, Mumbai Refineries" [Chapter III, Para 3.1.3 (iv)]; and (e) "Investment in Marketing Segment and its Return to OMCs—(a) Marketing Cost (b) Marketing Margin (c) Margin on Retail Outlet Charges" [Chapter III, Para 3.1.7]; (iii) Discussed with the representatives of the Ministry of Finance (Department of Revenue—CBDT) and the Chief Commissioner of Income Tax on the overall performance of Mumbai Charge with particular reference to Paras pertaining to Mumbai region in C&AG Report No. 20 of 2013 on "Exemptions to Charitable Trust and Institutions"; (iv) Discussed with the representatives of the Ministry of Communications and Information Technology and CMD, MTNL on the subject "Subscriber verification by Telecom Service providers" based on Para 2.1 of C&AG Report No. 17 of 2014; (v) Discussed with the representatives of the Ministry of Defence on the

overall performance with particular reference to Defence Land in Maharashtra on the subject "Improper Management of Defence Land" based on Para 2.1 of the C&AG Report No. 30 of 2013.

At Chennai (i) Discussed with the Additional Member Railway Board & representatives of Southern Railway Zone on the overall performance of the Chennai/Tamil Nadu Zone on the subject "Thematic Audit on Maintenance of locomotives in Indian Railways" based on Para 4.1 of the C&AG Report No. 25 of 2013; (ii) Held informal discussion with the representatives of the Ministry of Finance (Department of Revenue—CBDT) and the Chief Commissioners of Income Tax on the overall performance of Chennai Charge with particular reference to Paras pertaining to Chennai region in C&AG Report No. 28 of 2013 on "Administration of Penalty and Prosecution".

At Hyderabad (i) Held discussion on the subject "Employees" State Insurance Corporation" based on C&AG Audit Report No. 30 of 2014 with the representatives of the Ministry of Labour and Employment and the Regional Director, Hyderabad Regional Office with Special reference to Hyderabad Region; (ii) Held discussion on the subjects "Unwarranted procurement of CATIA V6 software" and "Procurement in violation of norms by DRDO" based on Para Nos. 5.2 and

Hyderabad

Prof. K.V. Thomas
Hon'ble Chairperson;
Shri Bhartruhari Mahrab;
Shri Janardan Singh Sigrival;
Shri Shiv Kumar Udasi;
Shri Gajanan Kirtikar;
Dr. P.Venugopal;
Shri Shantaram Naik and
Shri Vijay Goel.

3. 10.04.2015 to
11.04.2015
(Two days)

5.3 respectively of the C&AG Audit Report No. 30 of 2013 (Union Government: Defence Services— Army and Ordnance Factories) with the representatives of Ministry of Defence and DRDO; (iii) Held discussion on the subject "Commercial Utilisation of Surplus Railway Land" based on Para 3.1 of the C&AG Audit Report No. 32 of 2011-12 (Union Government - Railways) with the representatives of the Ministry of Railways and the representatives of South Central and Southern Railways with particular reference to South Central and Southern Zones; (iv) Held discussion on the subject "Performance Audit of Administration of Penalty and Prosecution" based on C&AG Report No. 28 of 2013 [Department of Revenue - Direct Taxes (Income Tax)] with the representatives of the Ministry of Finance (Department of Revenue- CBDT) and the Principal Chief Commissioner of Income Tax, Andhra Pradesh and Telangana Region with particular reference to Hyderabad Zone/Region.

APPENDIX VIII

(see para 2.2)

COMPOSITION OF THE COMMITTEE ON ESTIMATES (2014-15)

Dr. Murlı Manohar Joshi—*Chairperson*

MEMBERS

2. Shri Sultan Ahmed
3. Shri Kirti Azad
4. Shri Kalyan Banerjee
- *5. Shri Om Birla
6. Shri Dileep Singh Bhuria
7. Shri Ashwini Kumar Choubey
8. Shri Ashok Chavan
9. Col. Sonaram Choudhary
10. Shri Ramen Deka
11. Shri Kalikesh N. Singh Deo
12. Shri Sanjay Dhotre
13. Shri P.C. Gaddigoudar
- ^14. Shri Sudheer Gupta
15. Dr. Sanjay Jaiswal
16. Smt. Darshana Vikram Jardosh
17. Smt. Kavitha Kalvakuntla
18. Shri Nalin Kumar Kateel
19. Shri Vinod Khanna
20. Shri P. Kumar
21. Shri K.H. Muniyappa
22. Shri Ravindra Kumar Pandey

* Elected *vide* Lok Sabha Bulletin Part-II No. 987 dated 03.12.2014 consequent upon vacancy caused by the appointment of Shri Hari Bhai Chaudhary, Member of Lok Sabha in the Council of Ministers *w.e.f.* 09.11.2014.

^ Elected *vide* Lok Sabha Bulletin Part-II No. 987 dated 03.12.2014 consequent upon vacancy caused by the appointment of Shri Ram Kripal Yadav, Member of Lok Sabha in the Council of Ministers *w.e.f.* 09.11.2014.

23. Shri K.N. Ramchandran
24. Shri J.C. Divakar Reddy
25. Md. Salim
26. Shri Arvind Sawant
27. Shri Ganesh Singh
28. Shri Kirti Vardhan Singh
29. Shri Rajesh Verma
30. Shri Jai Prakash Narayan Yadav

APPENDIX-IX

(see para 2.4)

**STATEMENT SHOWING THE DETAILS AND DURATION OF SITTINGS OF COMMITTEE ON ESTIMATES (2014-15)
Attendance of Members and Subject(S) Discussed**

Sl.	Date of sitting	From	to	Duration	No. of members attended	Subject(s) discussed
1	2	3	4	5	6	7
1.	28.08.2014	1100	1250	1 hr. 50 min	21	Consideration of Memorandum No. 1 and Future Programme of the Committee
2.	15.09.2014	1100	1410	3 hrs.10 min	25	Oral Evidence of the representatives of the Ministry of Water Resources, River Development & Ganga Rejuvenation on the subject 'Occurrence of High Arsenic Content in Ground Water'
3.	15.09.2014	1500	1700	2hrs.	25	Oral evidence of the representatives of the Ministry of Drinking Water & Sanitation on the subject 'Rural Water Supply and Sanitation Programme'
4.	16.09.2014	1130	1400	2 hrs. 30 min	16	Further oral evidence of the representatives of the Ministry of Drinking Water and Sanitation on the subject 'Rural Water Supply and Sanitation Programme'
5.	22.09.2014	1100	1455	3 hrs. 55 min	18	Personal hearing of experts on the following subjects (i) 'Occurrence of High Arsenic Content in Ground Water', and (ii) 'National Rural Water Supply and Sanitation Programme'.
6.	13.10.2014	1100	1330	2 hrs. 30 min	20	Oral evidence of the representatives of the Ministry of Agriculture (Departments of (i) Agriculture & Cooperation, and Agricultural Research and Education on the Subject 'Occurrence of High Arsenic Content in Ground Water'

1	2	3	4	5	6	7
7.	13.10.2014	1500	1745	2 hrs. 45 min.	21	Oral evidence of the representatives of the Ministries of (i) Water Resources, River Development & Ganga Rejuvenation; (ii) Environment, Forests & Climate Change; and (iii) Drinking Water & Sanitation on the following subjects (i) 'Occurrence of High Arsenic Content in Ground Water', and (ii) 'Rural Water Supply and Sanitation Programme'
8.	27.10.2014	1100	1410	3hrs. 10 min.	24	Oral evidence of the representatives of the Ministry of Health & Family Welfare (Department of Health & Family Welfare), Ministry of Science & Technology (Department of Science & Technology), and Council of Scientific and Industrial Research (CSIR) on the subject 'Occurrence of High Arsenic Content in Ground Water'
9.	08.12.2014	1500	1615	1 hrs. 15 min.	16	Consideration and adoption of the draft Report on the subject 'Occurrence of High Arsenic Content in Ground Water'
10.	31.12.2014	1540	1730	1 hr. 50 min.	10	Oral hearing of stakeholders on the subject 'Regulatory Mechanism of the Protection of Interests of the Depositors of the Non-Banking Financial Companies—An Overview'
11.	01.01.2015	1100	1330	2 hrs. 30 min.	09	Oral hearing of the stakeholders on the subject 'National Project on Organic Farming in India'
12.	19.01.2015	1500	1730	2 hrs. 30 min.	13	Oral evidence of the representatives of the Ministry of Finance (Department of Financial Services) and the Ministry of Corporate Affairs on the subject 'Regulatory Mechanism of Protection of the Interests of the Depositors of Non-Banking Financial Companies (NBFC)—An Overview'
13.	20.01.2015	1100	1400	3hrs.	16	Oral evidence of the representatives of the Ministry of Agriculture (Department of Agriculture & Cooperation and Department of Agricultural Research and Education) on the subject 'National Project on Organic Farming'

14.	09.02.2015	1500	1730	2 hrs. 30 min	10	Hearing of experts/non-officials on the subject 'National Project on Organic Farming'
15.	10.02.2015	1100	1315	2 hrs. 15 min	17	Hearing of experts/non-officials on the subject 'Regulatory Mechanism of Protection of the Interests of the Depositors of Non-Banking Financial Companies (NBFC)-An Overview'
16.	10.02.2015	1430	1545	1hr. 15 min.	17	Hearing of experts/non-officials on the subject 'National Project on Organic Farming'
17.	10.03.2015	1515	1650	1hr. 35 min.	13	Hearing of experts/non-officials on the subject 'National Project on Organic Farming'
18.	10.03.2015	1650	1800	1hr. 10 min.	13	Hearing of experts/non-officials on the subject 'Regulatory Mechanism of Protection of Interests of the Depositors of Non-Banking Financial Companies - An Overview'
19.	25.03.2015	1130	1315	1hr. 45 min.	16	Oral evidence of the representatives of Reserve Bank of India (RBI) and Securities and Exchange Board of India (SEBI) on the subject 'Regulatory Mechanism of Protection of Interests of the Depositors of Non-Banking Financial Companies (NBFC) - An Overview'
20.	25.03.2015	1430	1545	1 hr. 15 min.	17	Oral evidence of the representatives of the Ministry of Finance (Department of Financial Services) on the subject 'Regulatory Mechanism of Protection of Interests of the Depositors of Non-Banking Financial Companies (NBFC) - An Overview'
21.	15.04.2015	1500	1600	1 hr.	13	Consideration and adoption of draft Reports (i) Evaluation of Rural Drinking Water Programme, (ii) ATR on 34th Report of Estimates Committee (Fifteenth Lok Sabha) on the subject National Social Assistance Programme and (iii) ATR on 36th Report of Estimates Committee (15th Lok Sabha) on the subject National Afforestation Programme.

1	2	3	4	5	6	7
22.	24.04.2015	1000	1100	1 hrs.	12	Consideration and adoption of draft Reports (i) Regulatory Mechanism of Protection of Interests of the Depositors of Non-Banking Financial Companies (NBFC) - An Overview, (ii) ATR on 30th Report of Estimates Committee (Fifteenth Lok Sabha) on the subject National Film Archive of India (NFAI) (iii) ATR on 27th Report of Estimates Committee (15th Lok Sabha) on the subject Performance of Project Arrow and (iv) Review of Sanitation Programme in Rural Areas.

APPENDIX X

(see para 2.5)

STATEMENT SHOWING THE NUMBER OF SITTINGS OF THE COMMITTEE ON ESTIMATES (2014-15) ATTENDED BY EACH MEMBER

Total Number of Sittings during the period under review — 22

1. Dr. Murli Manohar Joshi	22
2. Shri Sultan Ahmed	14
3. Shri Kirti Azad	17
4. Shri Kalyan Banerjee	12
*5. Shri Om Birla	04
6. Shri Dileep Singh Bhuria	13
7. Shri Ashwini Kumar Choubey	15
8. Shri Ashok Chavan	05
9. Col. Sonaram Choudhary	16
10. Shri Ramen Deka	10
11. Shri Kalikesh N. Singh Deo	18
12. Shri Sanjay Dhotre	14
13. Shri P.C. Gaddigoudar	15
^14. Shri Sudheer Gupta	08
15. Dr. Sanjay Jaiswal	14
16. Smt. Darshana Vikram Jardosh	09
17. Smt. Kavitha Kalvakuntla	10
18. Shri Nalin Kumar Kateel	05
19. Shri Vinod Khanna	10
20. Shri P. Kumar	11
21. Shri K.H. Muniyappa	13
22. Shri Ravindra Kumar Pandey	15
23. Shri K N Ramachandran	10
24. Shri J.C. Divakar Reddy	13
25. Md. Salim	13
26. Shri Arvind Sawant	14
27. Shri Ganesh Singh	06
28. Shri Kirti Vardhan Singh	07
29. Shri Rajesh Verma	10
30. Shri Jai Prakash Narayan Yadav	12

* Elected *Vide* Lok Sabha Bulletin Part-II No. 987 dated 03.12.2014 consequent upon vacancy caused by the appointment of Shri Hari Bhai Chaudary, Member of Lok Sabha in the Council of Ministers *w.e.f.* 09.11.2014.

^ Elected *Vide* Lok Sabha Bulletin Part-II No. 987 dated 03.12.2014 consequent upon vacancy caused by the appointment of Shri Ram Kripal Yadav, Member of Lok Sabha in the Council of Ministers *w.e.f.* 09.11.2014.

APPENDIX XI

(vide Para 3.2)

COMPOSITION OF COMMITTEE ON PUBLIC UNDERTAKINGS (2014-2015)

Shri Shanta Kumar — *Chairperson*

MEMBERS

Lok Sabha

2. Shri L.K. Advani
3. Shri Ramesh Bais
4. Shri Pankaj Chaudhary
5. Shri Nand Kumar Singh Chauhan
6. Sh. Biren Singh Engti
7. Shri Dilipkumar Mansukhlal Gandhi
8. Dr. Kambhampati Haribabu
9. Shri Yogi Aditya Nath
10. Shri Baijayant Panda
11. Shri Prahlad Patel
12. Shri Ram Sinh Rathwa
13. Shri Rayapati Sambasiva Rao
14. Prof. Saugata Roy
15. Shri B. Senguttuvan

Rajya Sabha

16. Shri Naresh Agrawal
17. Shri Narendra Budania
18. Shri Majeed Memon
19. Shri Muthukaruppan
20. Shri Rangasayee Ramakrishna
21. Shri C.M. Ramesh
22. Shri Tapan Kumar Sen

APPENDIX XII

(vide Para 3.5)

STATEMENT SHOWING DETAILS OF DATES AND DURATION OF SITTINGS OF COMMITTEE ON PUBLIC UNDERTAKINGS

Attendance of Members and Subjects Discussed 2014-2015

Total Sitting: 14

No. of Sitting	Date of Sitting	Time		Duration		No. of Members Present	No. of Members absent	% of Members attended the Sitting	Session/ Inter-session	Subject
		from	to	Hour	Minutes					
1	2	3	4	5	6	7	8	9		
1st	9.9.2014	1100	1155	0	55	17	05	77%	Inter-session	Consideration of Memorandum No. 1 regarding Selection of Subjects for examination during the year 2014-15.
2nd	16.9.2014	1100	1200	1	00	12	10	55%	Inter-session	Oral Evidence of the representatives of Ministry of Road Transport and Highways, Ministry of Parliamentary Affairs and Department of Legal Affairs in connection with the issue of bringing NHAI within the purview of the Committee on Public Undertakings.
3rd	25.9.2014	1100	1210	1	10	11	11	50%	Inter-session	Briefing by the representatives of Department of Public

1	2	3	4	5	6	7	8	9	
								Enterprises, Department of Personnel and Training and Public Enterprises Selection Board in connection with Horizontal Study on Succession Plan in Select CPSUs.	
4th	10.10.2014	1100	1250	1	50	12	10	55%	Oral Evidence of the representatives of Ministry of Coal and Coal India Limited (CIL) in connection with examination of CIL.
5th	30.10.2014	1500	1630	1	30	12	10	55%	Oral Evidence of the representatives of Ministry of Textiles and National Textile Corporation Limited (NTC) in connection with examination of NTC.
6th	12.11.2014	1500	1710	2	10	16	06	73%	Oral Evidence of the representatives of Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industries on the subject Bharat Heavy Electricals Limited including audit Report No. 26 of 2013 (Performance Audit) on Expansion and Utilisation of Power Equipment Manufacturing Capacity in BHEL.
7th	13.11.2014	1100	1220	1	20	15	07	68%	Oral Evidence of the representatives of Ministry of Chemicals and

8th	2.12.2014	1600	1700	1	--	07	15	32%	Session	Fertilizers (Department of Chemicals and Petrochemicals) and Hindustan Organic Chemicals Limited (HOCL) in connection with examination of HOCL. Interaction with the Members of Committee on Public Undertakings of Karnataka Legislative Assembly.
9th	16.12.2014	1500	1535	--	35	09	13	41%	Session	Adoption of draft Report on action taken by the Government on the Observations/ Recommendations contained in the Twenty-ninth Report of the Fifteenth Lok Sabha of the Committee on Public Undertakings on Food Corporation of India, partially based on C&AG Report No. 7 of 2013 Performance Audit on storage management and movement of foodgrains in Food Corporation of India.
10th	06.1.2015	1500	1630	1	30	11	11	50%	Inter-session	Oral Evidence of the representatives of Bharatiya Nabhiya Vidyat Nigam Limited in connection with its examination.
11th	28.1.2015	1500	1640	1	40	10	12	45%	Inter-session	Adoption of draft Action Taken Report on the action taken by the Government on the

1	2	3	4	5	6	7	8	9
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observations/recommendations contained in the Twenty-eighth Report of Committee on Public Undertakings of Fifteenth Lok Sabha on purchase of condensate at crude oil price by ONGC and briefing by the Ministry of Corporate Affairs on the subject of Corporate Social Responsibility in select CPSUs.

12th	06.4.2015	1100	1230	1	30	16	06	73%	Inter-session	Adoption of draft Action Taken Report on the action taken by the Government on the observations/recommendations contained in the Twenty-sixth Report of Committee on Public Undertakings of Fifteenth Lok Sabha on Bharat Electronics Limited and Oral Evidence of the representatives of NTPC Limited on the subject Corporate Social Responsibility in select CPSUs.
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13th	07.4.2015	1100	1145	-	45	12	10	55%	Inter-session	Adoption of draft Report on Coal India Limited and Oral Evidence of the representatives of NHPC Limited on the subject Corporate Social Responsibility in select CPSUs.
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14th	24.4.2015	1500	1530	-	30	09	13	41%	Session	Adoption of draft Report on the action taken by the Government on the observations/ recommendations contained in the Thirtieth Report of the Committee on Public Undertakings (Fifteenth Lok Sabha) on Airports Authority of the India Limited Unauthorised withdrawal from the escrow account held in fiduciary capacity on behalf of the Government of India by Mumbai International Airports Limited based on Para 2.5 of C&AG Report No. 3 of 2011-12 and BHAVINI.
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APPENDIX XIII

(vide Para 3.5)

STATEMENT SHOWING TOTAL NUMBER OF SITTINGS HELD BY THE
COMMITTEE ON PUBLIC UNDERTAKINGS (2014-15) FROM
COMMENCEMENT OF ITS TERM UPTO 30 APRIL, 2015
AND NUMBER OF SITTINGS ATTENDED BY EACH
MEMBER OF THE COMMITTEE

Total Number of Sittings Held : 14

Sl. No.	Name of Member	No. of Sittings Attended
<i>Lok Sabha</i>		
1.	Shri Shanta Kumar, <i>Chairperson</i>	12
2.	Shri L.K. Advani	13
3.	Shri Ramesh Bais	10
4.	Shri Pankaj Chaudhary	06
5.	Shri Nand Kumar Singh Chauhan	01
6.	Shri Biren Singh Engti	04
7.	Shri Dilipkumar Mansukhlal Gandhi	06
8.	Dr. Kambhampati Haribabu	03
9.	Shri Yogi Aditya Nath	02
10.	Shri Baijayant Panda	04
11.	Shri Prahlad Patel	11
12.	Shri Ram Sinh Rathwa	10
13.	Shri Rayapati Sambasiva Rao	13
14.	Prof. Saugata Roy	10
15.	Shri B. Senguttuvan	06
<i>Rajya Sabha</i>		
16.	Shri Naresh Agrawal	06
17.	Shri Narendra Budania	11
18.	Shri Majeed Memon	11
19.	Shri Muthukaruppan	08
20.	Shri Rangasayee Ramakrishna	12
21.	Shri C.M. Ramesh	05
22.	Shri Tapan Kumar Sen	11

APPENDIX XIV

(vide Para 3.7)

THE STUDY VISIT OF THE COMMITTEE ON PUBLIC UNDERTAKINGS AND PLACES VISITED BY THEM

Study visit to Chennai, Mahabalipuram, Thiruvananthapuram, Kanyakumari and Bengaluru from 11 to 16 February, 2015

Sl. No.	Name of the Company	Date of visit	Composition
			Lok Sabha
1.	Shipping Corporation of India Limited	11.2.2015	(i) Shri Shanta Kumar
2.	Bharatiya Nabhikiya Vidyut Nigam Limited	12.2.2015	<i>Chairperson</i>
3.	NMDC Limited	13.2.2015	(ii) Shri Pankaj
4.	Indian Rare Earth Limited	13.2.2015	Chowdhary
5.	Nuclear Power Corporation of India Limited	14.2.2015	(iii) Shri Dilipkumar
6.	Indian Oil Corporation Limited	16.2.2015	Mansukhlal Gandhi
7.	Hindustan Petroleum Corporation Limited	16.2.2015	(iv) Shri Prahlad Patel
8.	Bharat Petroleum Corporation Limited	16.2.2015	(v) Shri Ramsinh Rathwa
9.	Antrix Corporation Limited	16.2.2015	(vi) Prof. Saugata Roy
10.	Bharat Heavy Electricals Limited	16.2.2015	
			Rajya Sabha
			(vii) Shri Narendra Budania
			(viii) Shri Muthukaruppan
			(ix) Shri Rangasayee Ramakrishna
			(x) Shri C.M. Ramesh
			(xi) Shri Tapan Kumar Sen